

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'SMC-1' NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER
AND
SHRI O.P. KANT, ACCOUNTANT MEMBER
[Through Video Conferencing]**

ITA No.1235/Del./2019
Assessment Year: 2015-16

Sh. Subhas Chand Aggarwal, Flat No. 12, 2 nd Floor, Sheel Tara House, 4866/24, Ansari Road, Daryaganj, New Delhi	Vs.	ACIT, Circle-55(1), New Delhi
PAN :ABEPA9769R		
(Appellant)		(Respondent)

Appellant by	None
Respondent by	Sh. R.K. Gupta, Sr.DR

Date of hearing	07.06.2021
Date of pronouncement	07.06.2021

ORDER

PER O.P. KANT, AM:

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A)-19, New Delhi, dated 31.01.2019.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The assessee, vide his letter dated

12.04.2021 received through email, has requested for withdrawal of the appeal and stated that he has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced on conclusion of Virtual Hearing on 7th June, 2021.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Dated: 7th June, 2021.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi